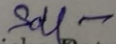


OFFICE OF THE DISTRICT & SESSIONS JUDGE, PANIPAT

ORDER

It has been informed by the Superintendent, District Prison, Panipat that the new undertrials who are remanded to custody for the first time after their arrest and production in the court are not being subjected to the COVID-19 test. Since many positive cases of COVID-19 are asymptomatic and it is not possible to ascertain whether a particular accused/undertrial is suffering from this virus or not and as there is possibility of grave danger to the judicial officers as well as staff of jail authorities and the under trial as well as convicts in jail, therefore, it is ordered in view of the guidelines issued by the Hon'ble High Court on 17.03.2020 that as and when a new undertrial is arrested by the police and is being brought to the court, he shall be examined for COVID-19 virus and shall be produced in the court only thereafter and that too by taking all required precautions. The jail authorities shall keep such undertrial in isolation till his report of COVID-19 virus comes to be negative, in case, such under trial/accused is sent to jail.

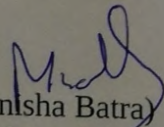
All ~~the~~ concerned be informed accordingly.


(Manisha Batra)
District and Sessions Judge,
Panipat

Endst. No. 7227 /Dated 29-04-2020 /

Copy forwarded to the followings for information and necessary action:

1. All the Judicial Officers on duty posted in this Sessions Division.
2. Deputy Commissioner, Panipat
3. Superintendent of Police, Panipat
4. Chief Medical Officer, Panipat
5. President of Bar Association, Panipat and Samalkha.
- ✓ 6. System Assistants, Panipat with direction to upload this order on the website of District Court, Panipat.
7. Incharge(s), All Branches of this Court, Panipat.


(Manisha Batra)
District and Sessions Judge,
Panipat